

Rep. by Act 52 of 1964, s. 2 sch. I (w.e.f. 29.12.64).

THE INDIAN TRADE UNIONS (AMENDMENT)
ACT, 1960

No. 42 OF 1960

[21st September, 1960]

An Act further to amend the Indian Trade Unions Act, 1926.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Trade Unions (Amendment) Act, 1960. Short title.

2. In the long title of, and the preamble to, the Indian Trade Unions Act, 1926 (hereinafter referred to as the principal Act), the words "in the Provinces of India" shall be omitted. Amendment of long title and preamble.

3. For clause (f) of section 2 of the principal Act, the following clause shall be substituted, namely:— Amendment of section 2.

(f) "Registrar" means—

(i) a Registrar of Trade Unions appointed by the appropriate Government under section 3, and includes any Additional or Deputy Registrar of Trade Unions; and

(ii) in relation to any Trade Union, the Registrar appointed for the State in which the head or registered office, as the case may be, of the Trade Union is situated;

4. Section 3 of the principal Act shall be re-numbered as sub-section (1) of section 3 and after sub-section (1) as so re-numbered, the following sub-sections shall be inserted, namely:— Amendment of section 3.

"(2) The appropriate Government may appoint as many Additional and Deputy Registrars of Trade Unions as it thinks fit for the purpose of exercising and discharging, under the superintendence and direction of the Registrar, such powers and functions of the Registrar under this Act as it may, by order, specify and define the local limits within which any such Additional or Deputy Registrar shall exercise and discharge the powers and functions so specified.

(3) Subject to the provisions of any order under sub-section (2), where an Additional or Deputy Registrar exercises and discharges the powers and functions of a Registrar in an area within which the registered office of a Trade Union is situated, the Additional or Deputy Registrar shall be deemed to be the Registrar in relation to the Trade Union for the purposes of this Act."

Amendment
of section 4.

5. Section 4 of the principal Act shall be re-numbered as sub-section (1) of section 4 and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

"(2) Where an application has been made under sub-section (1) for the registration of a Trade Union, such application shall not be deemed to have become invalid merely by reason of the fact that, at any time after the date of the application, but before the registration of the Trade Union, some of the applicants, but not exceeding half of the total number of persons who made the application, have ceased to be members of the Trade Union or have given notice in writing to the Registrar dissociating themselves from the application."

Amendment
of section 6.

6. After clause (e) of section 6 of the principal Act, the following clause shall be inserted, namely:—

"(ee) the payment of a subscription by members of the Trade Union which shall be not less than twenty-five *naye paise* per month per member;"

Amendment
of section 14.

7. For clause (e) of section 14 of the principal Act, the following clause shall be substituted, namely:—

"(c) The Companies Act, 1956,"

1 of 1956.

Amendment
of section 16.

8. In clauses (a), (c) and (d) of sub-section (2) of section 16 of the principal Act, the words and figures "the Government of India Act, or the Government of India Act, 1935, or" shall be omitted.

Amendment
of section 28.

9. After sub-section (3) of section 28 of the principal Act, the following sub-section shall be inserted, namely:—

"(4) For the purpose of examining the documents referred to in sub-sections (1), (2) and (3), the Registrar, or any officer authorised by him, by general or special order, may at all reasonable times inspect the certificate of registration, account books, registers, and other documents, relating to a Trade Union, at its registered office or may require their production at such place as he may specify in this behalf, but no such place shall be at a distance of more than ten miles from the registered office of a Trade Union."